

Government of India
Ministry of Finance
Department of Expenditure

LOK SABHA
UNSTARRED QUESTION NO.4128

**TO BE ANSWERED ON FRIDAY, THE 9TH DECEMBER, 2016/
AGRAHAYANA 18, 1938(SAKA)**

SEVENTH CPC ON AUTONOMOUS BODIES

QUESTION

**4128. SHRI R P MARUTHARAJAA:
SHRI LALLU SINGH:
SHRI JANARDAN SINGH SIGRIWAL:**

Will the **MINISTER OF FINANCE** be
Pleased to state:

- (a) whether the Government proposes to implement the recommendations of the Seventh Central Pay Commission(CPC) also for the employees of the autonomous bodies including the Council of Advancement of Peoples Action and Rural Technology(CAPART) and the employees working on contract basis under Central Government;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the amount paid to the employees after implementing the recommendations of the Commission?

ANSWER

MINISTER OF STATE FOR FINANCE
(SHRI ARJUN RAM MEGHWAL)

(a) to (c): An appropriate decision in regard to extension of the recommendations of the 7th Central Pay Commission pertaining to pay matters, as already accepted and notified by the Central Government in respect of Central Government employees, in regard to employees of the Quasi-Government Organizations, Autonomous Organizations and Statutory Bodies, etc set up and funded/controlled by the Central Government, would be taken having regard to all relevant factors. However, there is no proposal at present under consideration to extend revised pay based on the 7th Central Pay Commission, as accepted by the Government in case of regular Central Government employees, in regard to contract employees.
